

HARYANA VIDHAN SABHA

Bill No. 2— HLA OF 2026

**THE HARYANA EXTENSION LECTURERS AND GUEST LECTURERS
(SECURITY OF SERVICE) AMENDMENT BILL, 2026**

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BILL

*further to amend the Haryana Extension Lecturers and Guest Lecturers
(Security of Service) Act, 2024.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-seventh Year of the Republic of India as follows:-

1. This Act may be called the Haryana Extension Lecturers and Guest Lecturers (Security of Service) Amendment Act, 2026. Short title.
2. In clause (c) to section 2 of the Haryana Extension Lecturers and Guest Lecturers (Security of Service) Act, 2024 (hereinafter called the principal Act), for the words, figures and sign “on or before the 30th June, 2023”, the words, figures and sign “on or before the 21st July, 2025” shall be substituted. Amendment of section 2 of Haryana Act 1 of 2025.
3. In Explanation of section 3 of the principal Act, for the words “in a calendar year”, the words “during a period of one year contractual service” shall be substituted. Amendment of section 3 of Haryana Act 1 of 2025.
4. For section 4 of the principal Act, the following section shall be substituted, namely:- Substitution of section 4 of Haryana Act 1 of 2025.

“4. Remuneration.- (1) An eligible extension lecturer and eligible guest lecturer shall be entitled to receive a consolidated monthly remuneration of Rs. 57,700/- (Fifty seven thousand and seven hundred rupees only).

(2) The consolidated monthly remuneration shall be increased with effect from the first day of January and the first day of July every year corresponding to the increase in Dearness Allowance.

(3) The Government may notify an increment on the consolidated monthly remuneration on the completion of the first year from the date of commencement of the Act and every year thereafter.”
5. In the Schedule to the principal Act, for serial number 4 and entries thereagainst, the following serial number and entries thereagainst shall be substituted, namely:- Amendment of Schedule to Haryana Act 1 of 2025.

“4. Benefit of ex-gratia compassionate financial assistance or compassionate appointment in Haryana Kaushal Rozgar Nigam in accordance with such policy, as may be notified by the State Government.”

STATEMENT OF OBJECTS AND REASONS

The Act titled as The Haryana Extension Lecturers and Guest Lecturers (Security of Service) Act, 2024 was notified on 16.01.2025. In this act, the benefit of security of service is admissible to those eligible Extension Lecturers and Guest Lecturers, who fulfill five years of service on or before 15th August, 2024. The Haryana Extension Lecturers Association has requested for amendment in the Explanation of section 3 of the Haryana Extension Lecturers and Guest Lecturers (Security of Service) regarding the counting of 240 days during a period of one year contractual service instead of Calendar year.

It has been observed that an amendment is also required in clause (c) of section 2 regarding the definition of eligible Extension Lecturer whereby the date of acquiring eligibility has been enhanced from 30th June, 2023 to 21st July, 2025. Further, an amendment is also required in Section 4 of the Act regarding the benefit of Dearness Allowance (DA) granted to such eligible Extension Lecturers and eligible Guest Lecturers. The language of this clause is confusing and it may have multiple interpretations. Furthermore, it has also been requested to make provision of annual increment in the Haryana Extension Lecturers and Guest Lecturers (Security of Service) Act. Therefore, it would be appropriate that Section 4 may be amended as: -

- “4. Remuneration.- (1) An eligible extension lecturer and eligible guest lecturer shall be entitled to receive a consolidated monthly remuneration of Rs. 57,700/- (Fifty seven thousand and seven hundred rupees only).
- (2) The consolidated monthly remuneration shall be increased with effect from the first day of January and the first day of July every year corresponding to the increase in Dearness Allowance.
- (3) The Government may notify an increment on the consolidated monthly remuneration on the completion of the first year from the date of commencement of the Act and every year thereafter.”.

Furthermore, amendment is also required in the schedule for serial No. 4 of the Principal Act regarding benefit of ex-gratia compassionate financial assistance or compassionate appointment.

The request of the Haryana Extension Lecturers Associations is genuine. Therefore, taking cognizance of the request submitted by the Haryana Extension Lecturers Association, it would be appropriate that the above mentioned amendments may be made in ‘The Haryana Extension Lecturers and Guest Lecturers (Security of Service) Act, 2024’.

Hence, these amendments.

MAHIPAL DHANDA,
Higher Education Minister, Haryana.

Chandigarh :
The 27th February, 2026.

RAJIV PRASHAD,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 27th February, 2026, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE

EXTRACT FROM THE HARYANA EXTENSION LECTURERS AND
GUEST LECTURERS (SECURITY OF SERVICE) ACT, 2024

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Definitions	Section 2 Clause (c)	(c) “eligible extension lecturer” means a person who is working as an extension lecturer in Government college and has qualified the National Eligibility Test or possessed the qualification of Ph.D. as per the University Grants Commission Regulations on or before the 30th June, 2023;
Term of Service	Section 3	<p>Every eligible extension lecturer and every eligible guest lecturer who has completed atleast five years of service as on the appointed date shall continue to work as such till he attains the age of superannuation.</p> <p>Explanation.- For the purposes of calculation of the number of years of service, an eligible extension lecturer and eligible guest lecturer who has worked for atleast 240 days in a calendar year shall be deemed to have worked for the entire year, but shall not include an employee who: -</p> <ul style="list-style-type: none"> (i) has attained the age of fifty-eight years on the appointed date; or (ii) has been terminated or removed by the appropriate authority or resigned on or before the appointed date.
Remuneration	Section 4	An eligible extension lecturer and eligible guest lecturer shall be entitled to receive remuneration of Rs. 57,700/- per month plus enhancement (non-compounding) as per the percentage of Dearness Allowance (DA) announced by the Government with effect from the first day of January and the first day of July every year.
Schedule	Point No. 4	Benefit of ex-gratia compassionate financial assistance or compassionate appointment in accordance with such policy, as may be notified by the Government.